

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

4. C.P.(IB)-612(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **05.04.2021**

NAME OF THE PARTIES: Bharati Airtel Limited
V/s
Compulink (India) Private Limited

SECTION 8 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Ms. Yasmeen Mohd. Sabir, counsel for the petitioner is present through virtual hearing. None appeared for the respondent.

Counsel for the petitioner mentioned that as per the direction of this Tribunal on the last occasion, the bench directed the petitioner to file paper publication and submit an affidavit to that effect. However, the counsel mentions that the same has not been done.

The bench directs that the petitioner may carry out the paper publication of the notice and file affidavit of service by the next date of hearing.

List this matter on 10.05.2021.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)